# Central Administrative Tribunal Madras Bench

### MA/310/00486/2018 in OA/310/01951/2017

# Dated Thursday the 30th day of August Two Thousand Eighteen

PRESENT
Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr.P.Madhavan, Member(J)

Union of India, rep. by the
Engineering in Chief Branch,
Army Head Quarters,
Kashmir House,
New Delhi 110 011 & Others.
By Advocate Mr. K.Rajendran

## Vs.

C.Sundaramoorthy,
Assistant Engineer (Civil),
MES No.127669,
O/o. the Garrison Engineer (Maintanance),
Naval Air Station,
Arakonam. ... Respondent
By Advocate Mr.V.Vijay Shankar

### **ORAL ORDER**

(Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

MA respondent represented through a proxy-counsel who is not aware of the facts of the case. MA applicants submit that they had received a representation from the OA applicant on 12.2.2018 and the MA applicants are in the process of finalising the order in compliance with the order of this Tribunal in OA 1951/2017 dated 20.12.2017. However, in view of the certain procedural requirements, the matter is taking time. Accordingly, 4 weeks time is sought to comply with the order of this Tribunal.

2. Keeping in view the submission, four weeks' time is granted from today to comply with the order. MA 486/2018 is disposed of.

(P.Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

30.8.2018

/G/